



भारतीय प्रतिभूति
और विनिमय बोर्ड
Securities and Exchange
Board of India

Central Public Information Officer
Email: cpio_ho@sebi.gov.in

CPIO/NS/695297 & 695298/2022-23/40221/1
August 10, 2022

Shri Rohit Mansukhani
B-37, Gulmohar CHSL,
Juhu Cross Lane, Andheri West,
Mumbai-400058
(M)- 9769950551

Sir,

Sub: Compliance of CIC Orders dated 12-07-2022- CIC/SEBIH/A/2020/695297 & 12-07-2022- CIC/SEBIH/A/2020/695298

This has reference to your RTI application dated June 16, 2020 and in compliance of CIC Orders dated 12-07-2022- CIC/SEBIH/A/2020/695297 & 12-07-2022- CIC/SEBIH/A/2020/695298 received by SEBI on July 29, 2022, our reply is as under:

Reply:

Your complaint bearing SCORES registration no. SEBIE/MH19/0000047/1 dated January 03, 2019 was disposed of on SCORES on March 22, 2019. (Action History enclosed).

Further, the subject matter of your complaint is under investigation and has not reached a logical conclusion. In view of the same, disclosure of details related to the matter may impede the process and is therefore exempt from disclosure in terms of Section 8(1) (h) of the RTI Act, 2005. Post examination/investigation, whenever violations are established, appropriate enforcement actions are taken under the provisions of the SEBI Act, 1992 and Regulations framed thereunder which culminate in the issuance of Orders. These Orders are available in public domain and can be accessed on SEBI website at the link: <https://www.sebi.gov.in/enforcement/orders.html>

Yours faithfully,

Santosh Kumar Sharma

Encl: a/a

Current Status

Complaint Closed by Afzal SK on:

2019-03-22

Remarks

The information provided by the complainant on accounting manipulations, alleged frauds, etc. against the listed company (Bombay Dyeing and Manufacturing Company Limited) is treated as market information / intelligence. This information shall be treated as confidential. This information will be analysed and if found necessary, further action will be taken. The status of information cannot be ascertained as SEBI conducts the investigations confidentially in a holistic manner. SEBI will neither confirm nor deny the existence of any investigation. Any regulatory actions taken by SEBI are published at SEBI website at www.sebi.gov.in.